

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 1024 of 2020

In the matter of:

Aavanor Systems Pvt. Ltd.

....Appellant

Vs.

Pers Enterprises Pvt. Ltd.

....Respondent

Present:

Appellant: Mr. Mohit D. Ram, Advocate

**Respondent: Mr. Ravi Raghunath, Mr. Raghav Rajeev Menon and
Ms. Aakashi Lodha, Advocate.**

ORDER

(Through Virtual Mode)

22.01.2021: Mr. Ravi Raghunath, Advocate appears on behalf of Respondent. He may file reply-affidavit along with his Vakalatnama within two weeks. Rejoinder, if any, may be filed by the Appellant within two weeks thereof.

Written submissions not exceeding three pages may also be filed by the parties along with the pleadings supported by the relevant case law.

Post the appeal 'for admission (after notice)' on 24th February, 2021 before Court No.II.

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Kanthi Narahari]
Member (Technical)**

**[Dr. Alok Srivastava]
Member (Technical)**

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